

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 125 of 2021 (SZ)**

**IN THE MATTER OF:**

R.Balakrishnan,

Cuddalore

...Applicants

Versus

The District Collector,

Cuddalore and Ors

...Respondents

**REPORT FILED BY 1<sup>ST</sup> RESPONDENT –**  
**THE DISTRICT COLLECTOR, CUDDALORE.**

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Through

Dr.D.Shanmuganathan

Standing Counsel for Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

Date: 11.02.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**

**Original Application No. 125/2021(SZ) & I.A Nos. 174 of**  
**2022(SZ) & 18 of 2023,**

R. Balakrishnan

....Petitioner/Applicant

- Vs -

The District Collector,  
Cuddalore District,  
And others

.... Respondents/Defendants

**Status report filed by the Respondent**

I Sibi Adhithya Senthilkumar, Hindu aged about 31 years residing at the Collector's Bungalow, Cuddalore, discharging duties as District Collector, Cuddalore, do hereby solemnly affirm and sincerely state as follows:-

1) It is submitted that National Green Tribunal has ordered to evict the Encroachments in Cuddalore District, Chidambaram Taluk, Parameshwaranallur Village, Alangulam, S.No 129. On the basis of the NGT order Dated : 01.08.2023, eviction notice was issued by the Block Development Officer, Kumaratchi to the 21 encroachers at Alangulam in S.No: 129/9 on 04.10.2023.

2) It is submitted that all the 21 Encroachers filed an appeal before the Honourable Madras High Court in W.P.No.25474 & 25478 of 2023 and W.M.P.No.24865 & 24875 of 2023 against the Eviction Notice. In the above case order was passed on 30.08.2023 directing the respondent authorities to consider the petitioners Objections / Explanations along with required documents if any to the impugned notice dated : 21.08.2023 treating it as show cause notice and pass appropriate orders on merits and in accordance with law.

3) It is submitted that an initial report regarding water course encroachment in the subject land was submitted before this Hon'ble Court on 06.09.2023 and in pursuant to the Hon'ble Madras High court order dated : 30.08.2023, the 21 petitioners who appealed were duly enquired by the Sub Collector, Chidambaram on 10.11.2023, 20.11.2023, 31.01.2024, 21.02.2024 and 22.02.2024 and order was passed dismissing the plea of the 21 petitioners in the proceedings of the Sub Collector, Chidambaram in Na.Ka.A1/20/2025 dated : 08.02.2025.

4) It is humbly submitted that following the report submitted on 10.12.2024 further, eviction report is submitted as follows :

- No of persons for whom patta issued - 37
- New encroachers - 30
- Total No. of persons stating residing in water bodies - 67

Out of 67 persons 3 persons are ineligible for alternate site as one among them is a Government Employee and remaining 2 persons already have land and another 9 persons are occupying only vacant site, so they are not eligible for alternate house site. Hence, for remaining 55 eligible persons, alternate site was identified at Chidambaram Taluk, Thandavarayan Chozhaganpettai Village, Natham S.No.35/5B measuring an extent of 0.2819 Sq.m. and S.No.64/1A measuring an extent of 0.7915 Sq.m.

**Regarding 37 persons for whom patta issued :**

Patta was cancelled as per the proceedings of Sub Collector, Chidambaram in Na.Ka.A4/574/2024 dated: 07.02.2025 for 37 persons and Form -7 Notice was issued, but they denied to receive the notice. They also did not allow to stick the Form -7 notice in their houses. Therefore it was stuck in the VAO office and Taluk Office. Further, they approached the Sub Collector, Chidambaram and registered their objections on 08.02.2025 at 8.30 PM.

**Regarding 30 New encroachers :**

Form - 7 notice was issued to 30 encroachers ( 3 ineligible + 27 eligible for alternate housesite) on 23.08.2024 and steps are being taken to issue Form 6 Notice


**3 Ineligible persons :**

Three persons who were identified ineligible for alternate site approached the Hon'ble High Court and filed the Writ petition No.29537, 29541 & 29545 of 2024 and order was passed on 09.10.2024 directing the District Collector to dispose the petitioner's appeal in accordance with law within two weeks. As per the Hon'ble High Court order enquiry was conducted on 13.11.2024 and order was passed by the District Collector, Cuddalore in Na.Ka.V3/2524854/2024 dated: 06.02.2025 dismissing the petitioner's plea.

Eviction notice was issued on 08.02.2025 to the above 3 persons and notice board was displayed in the respective field. On 09.02.2025 at 7.00 A.M. to 09.00 A.M. the encroachment was evicted, in the presence of the Revenue Department, Police, Panchayat Development, Fire & Rescue and TANGEDCO.

5) It is humbly submitted that alternate site has been identified for eligible 55 persons and the encroachers have requested for time to shift to the alternate site. As the encroachment is in the form of residences, it is essential to evict in a peaceful manner.

It is therefore prayed that this Hon'ble Tribunal may kindly consider the reason stated for delay and this Court may be pleased to grant a period of one month to fulfil the eviction process in the subject land.

  
District Collector,  
Cuddalore.

DATE : 10.02.2025

  
10/02/2025